

(b) the total number of tribal people who have encroached upon the forest land and the district-wise number of people, who have been allocated forest land and also those who have not been allocated the forest land in Madhya Pradesh; and

(c) the reasons for non-allocation of land to those people and the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The Forest Rights Act, 2006 seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. This Act does not envisage allocation of forest land to Scheduled Tribe people encroaching the forest land in the country.

(b) The Ministry of Tribal Affairs does not maintain data regarding the number of tribal people who have encroached upon the forest land. As regards the district-wise number of people, who have been allocated forest land and also those who have not been allocated the forest land in Madhya Pradesh, the Forest Rights Act, 2006, as stated in reply to part (a) above, does not envisage allocation of forest land to Scheduled Tribe people who have encroached upon the forest land.

(c) In view of the replies to parts (a) and (b) above, this question does not arise.

#### **Privileges of Scheduled Castes and Scheduled Tribes**

2154. SHRI A.V. SWAMY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware that large number of Scheduled Caste and Scheduled Tribe families who migrated from neighbouring Kalahandi, Nuapada and Bolangir districts of Odisha to Raipur, Durg, Bhilai and Bilaspur of Chhattisgarh after aftermath of 1965 devastating drought in west Odisha for livelihood have not been recognised as such in Chhattisgarh and are denied the privileges associated with Scheduled Castes and Scheduled Tribes; and

(b) whether any census of these migrant families is undertaken by Government and action taken to enable them to avail the privileges of Scheduled Castes and Scheduled Tribes in their new habitation in Chhattisgarh, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(SHRIMATI RANEE NARAH): (a) and (b) As informed by the Ministry of Social Justice and Empowerment, Article 341(1) of the Constitution of India stipulates specification of a caste etc. as a Scheduled Caste, in relation to a State/Union Territory. To be eligible for Scheduled Caste status in relation to a State one should be permanent resident on the date of notification of President Order applicable in his case. Further, there is no proposal from Government of Chhattisgarh for grant of Scheduled Caste status to any such castes, members of which are migrants from Odisha.

The community as Scheduled Tribe is notified under Article 342 of the Constitution. The list of Scheduled Tribes is State/UT specific. When a person migrates from one State to another, he can claim to belong to a Scheduled Tribe only in relation to the State to which he originally belonged and not in respect of the State to which he has migrated. This Ministry has no proposal from the Government of Chhattisgarh for inclusion of migrants of Odisha as members of Scheduled Tribe in the State.

#### **Disposal of urban garbage**

2155. SHRI MANSUKH L. MANDAVIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the action taken by Central Government in consultation with Ministry of Environment and Forests and State Governments to tackle disposal of urban garbage, as due to continuous urbanization, this problem has become very big for local self-Governments and due to not having proper scientific and modern technology, this is creating huge pollution in urban areas, which badly affects precious human life; and

(b) whether the Ministry is approaching Ministry of New and Renewable Energy Resources to prepare a comprehensive plan to generate energy from disposal of urban garbage; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) The Ministry of Environment and Forests has notified the 'Municipal Solid Waste (Management and Handling) Rules, 2000' for management of municipal solid waste. Further, the Ministry of Urban Development has *inter-alia*, taken the following steps:—

- (i) "Manual on Municipal Solid Waste Management" was published in May, 2000 to assist Urban Local Bodies (ULBs) in management of municipal solid waste in a hygienic and scientific manner.
- (ii) Pursuant to the recommendations of the Committee on Solid Waste Management for Class-I cities constituted by the Hon'ble Supreme Court